

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 985/2019

With

Original Application No. 986/2019

With

Original Application No. 528/2023

IN THE MATTER OF:

In Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh  
With

In Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur  
Nagar Uttar Pradesh

With

News report published in Dainik Jagran dated 14.08.2023 "highlights a  
growing concern regarding industrial pollution in the Godhrauli village

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Through

*Priyanka*

Date: 20.01.2025

Place: New Delhi

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21.01.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

Original Application No. 985/2019

(I.A. No.568/2024)

In Re : Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh

With Original Application No. 986/2019

In Re : Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar  
Uttar Pradesh

With Original Application No. 528/2023

News report published in Dainik Jagran dated 14.08.2023 “highlights a growing concern regarding industrial pollution in the Godhrauli village”

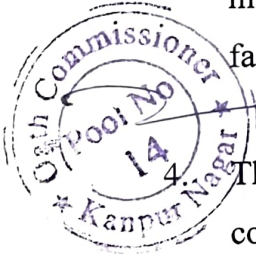
**AFFIDAVIT OF THE ASSISTANT ENGINEER, KANPUR DIVISION,  
LOWER GANGA CANAL, KANPUR IN COMPLIANCE WITH THE  
ORDER DATED 27.11.2024 PASSED BY THIS HON'BLE TRIBUNAL**

I, AJAI KUMAR RAO, aged about 47 years, posted as **Assistant Engineer, Kanpur Division, Lower Ganga Canal, Kanpur**, do hereby solemnly affirm and state on oath as under:

1. That I am filing the present affidavit in compliance with the directions passed by this Hon'ble Tribunal vide its order dated 27.11.2024. The said order pertains to the interim report dated 26.11.2024 submitted by Ms. Katyayani, Amicus Curiae, in the matters of Original Application No. 985/2019, Original

Application No. 986/2019, and Original Application No. 528/2023. I am duly authorized and competent to depose this affidavit on behalf of my department.

2. That upon perusal of the interim report, it is respectfully submitted that Point (i) on page 2532/19 of the report pertains to an agricultural canal located in Kanpur Nagar district. It is submitted with utmost respect that the said canal does not fall under the jurisdiction or administrative control of the Irrigation and Water Resources Department.
  3. That the said canal was constructed and is being maintained by the Kanpur Municipal Corporation (Nagar Nigam). Further, the water flowing through the canal originates from the Jajmau Sewage Treatment Plant (STP), Kanpur. All matters concerning its construction, maintenance, and pollution management fall solely within the jurisdiction of the Kanpur Nagar Nigam.
- 21.01.2025
- That the answering respondent humbly submits that my department has no connection, direct or indirect, with the said canal. The jurisdiction of the Irrigation and Water Resources Department is limited to canals associated with the Ganga River and its tributaries, as prescribed under the relevant statutory framework. The canal under reference neither pertains to nor is maintained by this department.
5. That it is further submitted with due humility that my department is only a proforma party in the present proceedings. The issues raised concerning the agricultural canal in Kanpur Nagar district fall exclusively within the domain of the Kanpur Nagar Nigam.



*[Handwritten signature]*

- 6. That, with utmost respect, the content of the reply previously filed by the answering respondent before this Hon'ble Tribunal is not reiterated herein for the sake of brevity. However, the answering respondent maintains its stand as stated in the earlier reply and reaffirms the same for the kind consideration of this Hon'ble Tribunal.
- 7. That, in compliance with the directions of this Hon'ble Tribunal, an updated status report has been prepared and is annexed herewith for the kind perusal of this Hon'ble Tribunal. The said report has been prepared based on all records and information available within the scope of the department's jurisdiction.
- 8. That the deponent assures this Hon'ble Tribunal of the utmost cooperation and compliance with any further directions or clarifications it may deem appropriate to issue in this matter.



21-01-2025

*[Signature]*

DEPONENT

**VERIFICATION**

Verified at Kanpur on this   21  th day of **January, 2025**, that the contents of the above affidavit are true and correct to the best of my knowledge and belief and based on official records. No part of it is false, and nothing material has been concealed therefrom.

*[Signature]*

DEPONENT

21<sup>st</sup> Jan 2025

Subscribed and sworn to before me this day at Kanpur in the presence of me, the undersigned, a Notary Public for Kanpur, that the contents of the affidavit have been read out and explained and who is identified by Shree. Ajay Kumar Rao  
 Notary Public, Kanpur

*[Signature]*  
 Pradyumn Kumar Swaminath  
 Advocate  
*[Signature]*  
 D.A.S.